

### Traffic Violations by Two-wheelers Scooter Drivers

\*250. PROF. AJIT KUMAR  
MEHTA:

SHRI R. L. P. VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the traffic violations for which a two-wheeler scooter driver can be challaned in the Capital;

(b) whether these rules are given wide publicity and if so, what is the media;

(c) what is the check to see that traffic police does not challan law-abiding two-wheeler scooter drivers;

(d) whether drivers so challaned are given any opportunity to represent their case and if so, what and if not, the reasons therefor; and

(e) whether drivers so challaned are straightaway asked to appear in the courts and if so, why?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA MAKWANA):

(a) to (c). There are numerous violations of the Traffic Rules, like driving without licence, without registration Certificate, over speeding, plying against restrictions, violation of ONE-WAY restrictions, overtaking from left side, overtaking from wrong side, disobeying Traffic Signals, improper and obstructive parking, triple riding, disobeying of any lawful direction, without Insurance Certificate, reckless and dangerous driving, driving under the influence of drugs/drinks, without 'L' Plate or displaying 'L' Plate not in accordance with instructions, not displaying registration marks properly, crossing stop lines, without helmets, without light, without horn, and without silencer.

2. The relevant rules are contained in the Motor Vehicles Act 1939, the Delhi Motor Vehicle Rules 1940 and 799 L.S.—5.

the Regulations framed under the Delhi Police Act. These publications are public documents.

3. The work of the challaning Officers is supervised by Senior Police Officers.

4. If a person feels that he has been wrongly challaned, he can send a complaint to Senior Police Officers. He has also an opportunity to contest the case in the Court.

5. If the Mobile Court is available on the spot, the violator is produced before the Mobile Court, otherwise a date is given for appearance before the Court. Mobile Courts are meant to ensure speedier justice.

हरिजनों पर हो रहे अत्याचार समाप्त करने  
हेतु सुझाव

\*251. श्री रामावतार शास्त्री: क्या गृह मंत्री यह बताने की कृपा करंगे कि:

(क) क्या यह सच है कि भारतीय खेत मजदूर यूनियन के जर्नल सेक्रेटरी ने हरिजनों पर किये जा रहे अत्याचारों का समाप्त करने के लिये सरकार को कुछ सुझाव दिये हैं;

(ख) यदि हां, तो उसका जवाब क्या है; और

(ग) उस पर सरकार की क्या प्रतिक्रिया है?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) और (ख). भारतीय खेत मजदूर संघ ने 20 मार्च, 1979 को सरकार को पांच सूत्री मांग पत्र प्रस्तुत किया है। उसमें निहित एक मांग निम्न प्रकार है: "हरिजनों पर अत्याचार समाप्त करा"।

(ग) भारत सरकार ने अनुसूचित जातियों पर अत्याचारों का समाप्त करने का दृढ़ निश्चय कर रखा है। गृह मंत्री ने 10-3-1980 को उन राज्यों और संघशासित क्षेत्रों के मुख्य मंत्रियों, राज्यपालों और उप-राज्यपालों को जहां अनुसूचित जातियों आदि के सदस्यों के विरुद्ध अपराध होते रहे